

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH AT BANGALORE**

REVIEW APPLICATION NO.170/00021/2019

IN O.A NO.170/00874/2017

DATED THIS THE 26<sup>TH</sup> DAY OF FEBRUARY, 2020

**HON'BLE DR K. B SURESH....MEMBER (J)  
HON'BLE SHRI.C V SANKAR .....MEMBER (A)**

Sri.V V Balan  
Aged 87 years,  
S/o Late V L Vedarama Ayer,  
No.75 Muddappa Road Cross,  
M S Nagar P.O  
Bangalore-560 033.

...Review Applicant

(By Advocate Party in Person)

Vs.

1. The Secretary,  
Department of Posts,  
Dak Bhavan,  
New Delhi-110 001.

2. The Chief Postmaster General,  
Karnataka Circle,  
Bangalore-580 001.

3. The General Manager (Finance)  
Postal Accounts,  
Bangalore GOP,  
Bangalore-560 001.

...Review Respondents

(By Shri.V.N.Holla, Senior Panel Counsel)

**ORDER (ORAL)****HON'BLE DR K.B.SURESH, MEMBER (J)**

We heard both parties. But then the Department also is very gracious now and would say that since the applicant had worked in a post for eight months, pay of that post can be extended to him as a last drawn pay.

But then since he had come very late they feel that only the notional benefit can be given to him which means that the last drawn pay will be recalculated and from the pension to be given to him in future from this month onwards it will be reflected. But then after considering all the facts and persuasion of the learned counsel, we feel that that the period of limitation can be followed in this ie., he will get the actual benefits from 01.01.2016 onwards but not before that date. Benefits may be extended within next one month. RA is allowed and in consequence OA is allowed.

3. A copy of this order to be placed in the file of OA 170/00874/2017.

**(C V SANKAR)  
MEMBER (A)**

**(DR K.B.SURESH)  
MEMBER (J)**

/rsh/

**Annexures referred to by the Applicant in RA No.170/00021/2019**

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|-------------|---|
| Annexure R1 | Copy of the Judgement in Civil Appeal No.1542/2011 of Hon'ble Supreme Court |
| Annexure R2 | Copy of the order dated 24.08.2018 in OA No.874/2017                        |
| Annexure R3 | Copy of the order dated 14.03.2019 in OA No.763/2018                        |